Bill No. V of 2020

THE TERMINATED EMPLOYEES (WELFARE) BILL, 2020

A

BILL

to provide for the welfare measures for the employees who have been terminated by the employers and for matters connected therewith or incidental thereto.

 $\ensuremath{\mathsf{BE}}$ it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Terminated Employees (Welfare) Act, 2020.

Short title and application.

- (2) Save as otherwise provided in this Act, it shall not apply to terminated employee who has been terminated for any of the following reasons:—
 - (a) proven misconduct;
 - (b) cheating;
 - (c) indulging with fraudulent means and appropriate money; or
 - (d) having been found guilty by a criminal court of justice.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
- (a) 'employer' means the owner or the director of any establishment or any organization which is not owned by the Central Government or a State Government or which is not the undertaking controlled by the Central Government or a State Government or funded by the Central Government or a State Government but 5 includes the owner or director of a private establishment where not less than ten persons are employed;
 - (b) "fund" means the corpus fund established under section 5; and
- (c) "terminated employee" means any employee who was employed by any employer, whether on regular or temporary capacity or casual in nature or on temporary capacity or casual in nature or on the contract and whose services have been terminated by such employer.

Benefits to terminated employee.

- 3.(1) An employee whose employment is terminated for the reasons of the winding up of the organization or the establishment due to:—
 - (i) economic slowdown; or
 - (ii) change in technology in the respective field; or
 - (iii) the owner or director managing the affairs of the establishment becoming insolvent; or

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- (iv) the orders of any court; or
- (v) incurring losses and unable to carry on the business; or
- (vi) the change in Government policy;

shall be entitled to such unemployment compensation health insurance benefits or any other benefits as may be prescribed by the Central Government, if such benefits are not part of the employee-employer agreement, for nine months or till the time he gets employed elsewhere, whichever is earlier.

Explanation I—The period of nine months shall include the notice period to be 25 served by the employer before termination.

Explanation II—The unemployment compensation shall be admissible if the employer does not provide any severance package to the terminated employee or the severance package is less than the compensation provided under this Act.

- (2) The unemployment compensation shall not be less than sixty per cent. of the gross salary of the terminated employee or as per the terms of the employee-employer agreement, whichever is higher and it shall be borne by the employer.
- (3) The health insurance benefit shall continue till the period as specified in sub-section (1) with the same terms and conditions which prevailed during his employment.
- (4) A terminated employee shall be entitled to the terminal benefits on the cessation of employment like provident fund, gratuity, leave encashment etc.
- (5) The benefits notified under sub-section (1) shall be paid to the terminated employee from the month following the month on which termination is communicated to the employee or completion of the notice period, if any, whichever is earlier.
- (6) If due to any reason, the employer is not able to pay the benefits within one month from the date of the termination of the employment, the employer shall pay to the terminated employee an interest at the rate of twelve per cent. per month for such delay.
- (7) Nothing in this Act shall apply to any terminated employee if benefits admissible under the employee-employer agreement, are higher than the benefits prescribed under this Act.

4. (1) Every employer shall create a corpus fund to which at least five per cent of the net profit of the organization shall be credited, which shall be used for the welfare of terminated employees.

Corpus fund for welfare of terminated employees.

- (2) Every employer shall be entitled to solicit contribution from any organization, 5 individual or trust for the purpose of maintaining the fund, in such manner as may be, prescribed.
 - (3) Without pre judice to the generality of the provision contained in sub-section (1) the fund shall also be utilized for the following purposes, namely:—
- (a) payment of expenditure in connection with the education of the children 10 of the terminated employees; and
 - (b) medical facilities, free of cost, in such a manner as may be prescribed.
 - 5. The Central Government shall, after due appropriation made by Parliament by law in this behalf, provide adequate funds for carrying out the purposes of this Act.

Central Government to provide funds.

6. (1) The Central Government may, by notification in the Official Gazette, make Power to 15 rules for carrying out the purposes of this Act.

make rules

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive 20 sessions aforesaid, Parliament agrees in making any modification in the rule or Parliament agrees that the rule should not be made, the rule shall thereater have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

STATEMENTS OF OBJECTS AND REASONS

In an era, when the space for Public Sector has substantially shrunk and role of Private Sector has expanded, many questions relating to the welfare of employees attached to Private Sector and employer-employee relations have become significant. Pertinently, it gives rise to the question of emerging culture of relationship betwen employers and employees. It has been observed that employees face undiminished threat of losing jobs and live in a climate of uncertainty. Things become worse when they are relieved from jobs without any substantive compensation. Hundreds and thousands of people in their midage with family responsibilities and economic liabilities face unprecedented challenges to survive. It not only affect their lives but also the social and cultural process too. Moreover, laying off due to change in management policies or the Government policies or due to the losses incurred due to inefficient management are all the events where the employee doesn't have much control but is the one who suffers the most.

The Bill provides for minimum nine months time with assused income to the terminated employees and also medical benefits which will give them enough time to reassign themselves to new employment without disturbing the existing set up of their family. After employment a person often takes few loans to meet his need, gets their children admitted at a certain level of school. All this cannot come to a halt without any of his fault. The family of the employee should not sufer because of such events.

Neo liberalisation has increased the uncertainties in the lives of people. It also justifies inequality to an extent on the one hand and indoctrinates the employers to become insensitive to their employees. In fact, it has revived the rejected doctrine 'survival of the fittest'. This concern needs to be essentially addressed. Any welfare State cannot give primacy to profit making. Indian Constitution aspires, idealizes and also inspires to make endeavour to achieve equality. This cannot be treated as dead ideal. The State has to strive for it. No economic system can endure or can yield greater good of greater number nad protect the interests of working people if it follows the blind path of development and allows the concentration of wealth. The goal of New India is to maximise egalitarianism and to minimise inequality. In this context protection of economic interests and dignity of employees of prive sector is both moral and constitutional duty of the Indian state.

At present there is no law to ensure that the employers provide terminal benefits in time and which makes provision for education, medical facilities etc., to the families of employees who have been terminated. The Bill seeks to achieve the above objective.

Hence, this Bill.

RAKESH SINHA

FINANCIAL MEMORANDUM

Clause 5 of the Bill provides that the Central Government shall provide funds for carrying out the provisions of the Bill. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. It is likely to involve a recurring expenditure of about rupees ten thousand crore per annum. A non-recurring expenditure of rupees five thousand crore is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

RAJYA SABHA

A BILL

to provide for the welfare measures for the employees who have been terminated by the employers and for matters connected therewith or incidental thereto.

(Shri Rakesh Sinha, M.P.)